

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.211 – IA 282 of 2022  
Item No.212 – IA 283 of 2022  
Item No.213 – IA 284 of 2022  
Item No.214 – IA 347 of 2022  
Item No.215 – IA 612 of 2022  
Item No.216 – IA 613 of 2022  
Item No.217 – IA 626 of 2022  
In  
CP(IB) 732 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Canara Bank  
V/s  
Ashapura Garments Ltd

.....Applicant

.....Respondent

**Order delivered on 28/09/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the RP	: Ms. Meghna Arvind, Adv. Ms. Aalisha Sharma, Adv.
For the Applicant	: Mr. Atul Sharma, Adv. a.w Mr. Arjun Padhiyar, Adv.
For the Respondent	: Mr. Tirth Nayak, Adv. Mr. Meet Pansuria, Adv. Mr. Kurveen Desai, Adv.
For OL	: Dr. Sneha Goyal, Adv.

**ORDER**

**IA 282 of 2022, IA 283 of 2022 and IA 284 of 2022**

Pleadings are complete. During the hearing, Learned Counsel for the respondent is agreed that no documentary evidence is placed on record with respect to tenancy of the respondent no.1. Learned Counsel Mr. Nayak for respondent undertakes to file respective rent receipts and the order of continuation of the stay granted by Hon'ble DRT-Pune which was originally granted on 17.11.2017 with copy to other side.

List on 21.11.2022

**IA 347 of 2022**

Application is filed u/s 19 (2) of the IBC, 2016. Learned Counsel Mr. Desai for the respondents makes statement that all the respondents are cooperating and

supplying information and documents of the Corporate Debtor regularly to the Resolution Professional. Learned Counsel Mr. Sharma for Resolution Professional confirms the same and states that yesterday also, some more information is received and since cooperation is being given by the respondents, application may be disposed of with further direction to continue cooperation. Learned Counsel Mr. Desai for the respondents makes statement that all the respondents shall fully cooperate with the Resolution Professional and submit all information and documents in their possession and also help Resolution Professional when required.

We direct the respondents to cooperate with the Resolution Professional. With these directions, application stands disposed of.

**IA 612 of 2022**

Learned Counsel Ms. Meghna Arvind for the applicant seeks and is granted two week's time to file rejoinder.

List on 21.11.2022

**IA 613 of 2022**

Learned Counsel Mr. Nayak for respondents in other IAs states that he has been informed that respondent no.1 has expired. Let the death certificate of respondent no.1 be served on Resolution Professional along with details of the person in occupation of the property and also list of legal heirs and application be modified within one week.

List on 21.11.2022

**IA 626 of 2022**

Learned Counsel Ms. Sneha Goyal for OL Mumbai states that due to technical difficulty, video is not functioning. Learned Counsel further states that reply is filed. On perusal, it is seen that physical and e-copy of reply is not filed. Learned Counsel Ms. Goyal is directed to ensure that both copies are filed within one-week. Learned Counsel Ms. Meghna Arvind for Resolution Professional states that copy of reply is received and undertakes to file rejoinder within two weeks.

List on 21.11.2022

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**